## BEFORE THE AJUDICATING AUTHORITY (NATIONAL COMPANY LAW TRIBUNAL) AHMEDABAD BENCH AHMEDABAD

IA 40 of 2018 In C.P. (I.B) No. 40/7/NCLT/AHM/2017

Coram:

Hon'ble Mr. BIKKI RAVEENDRA BABU, MEMBER JUDICIAL

Hon'ble Ms. MANORAMA KUMARI, MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.02.2018

Name of the Company:

Hamon Research Contrell India Pvt Ltd.

V/s.

Satish Kumar Gupta, RP.

Section of the Companies Act:

Section 60 of the Insolvency and Bankruptcy

<u>Code</u>

S.NO. NAME (CAPITAL LETTERS)

DESIGNATION

REPRESENTATION

SIGNATURE

1. PAVAN S-GODÍAWALA ADVOCATE APPLICANT Mullemente

2. SAHIL

ADVOCATE

RESPONDENT

## **ORDER**

Learned Advocate Mr. Pavan Godiawala present for Applicant. Learned Advocate Mr. Sahil Shah present for RP.

Applicant counsel endorsed that he is withdrawing the application as per the instruction of applicant.

Permitted to withdraw.

Application IA 40/2018 is disposed of as withdrawn.

MANORAMA KUMARI MEMBER JUDICIAL

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 13th day of February, 2018.